(value in \$ million)

Commodity	April - November	
	1991	1990
1	. 2	3
Project Goods	49.30	71.56
Profsnl Instrt, Optical Goods etc.	67.96	102.86
Other Commodities	65.37	134.78

Source

DGCI & S, Calcutta.

Exchange Rate

April-November 1990-1\$=Rs. 17.6067

April-November 1991-1 \$=Rs. 23.7546

Note

0.00 denotes very small imports.

- denotes not separately indicated.

Privatisation of Tea Board

789. SHRI SUDARSAN RAYCHAUDHURI: Will the Minster of COMMERCE be pleased to state:

- (a) whether the Government propose to privatise Tea Board;
 - (b) if so, the details thereof; and
 - (c) the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHI-DAMBARAM): (a) There is no proposal to privatise the Tea Board.

(b) and (c). Do not arise.

Issue of Special Irrigation Bonds

790. SHRI OSCAR FERNANDES: Will the Minster of FINANCE be pleased to state:

- (a) whether the Union Government have received requests from several States for permission to raise money through issue of Special Irrigation Bonds to implement various on-going irrigation projects;
- (b) if so, the details of the proposals received and sanction given during 1990-91 and 1991-92:
- (c) whether the Government have also issued several such bonds for financial mobilisation for Central Projects during the above period; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANGE (SHRI RAMESH-WAR THAKUR): (a) and (b). Proposals have been received from Karnataka and Maharashtra for permission to float bonds for Irrigation Projects. The present scheme of Public Sector Bonds being confined to Central Public

Sector Undertakings, no sanction has been issued to any proposal of any State Government.

(c) and (d). No special irrigation bonds have been issued for Central project during the above period.

Outstanding Income Tax against Public Sector Undertakings

791. SHRI M.V.V.S. MURTHY: Will the Minster of FINANCE be pleased to state:

- (a) the number of public sector undertakings in the income tax defaulters list as on December 31, 1991:
- (b) the amount of income tax outstanding against each of the undertakings; and
- (c) the steps taken by the Government to recover the same?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESH-

WAR THAKUR); (a) and (b). This Ministry compiles information only in respect of cases where the income-tax demand outstanding in each case is Rs. 10 lakhs or above and the latest such information received from all over the country is as on 30.9.1991. As per this information, there were 40 cases of public sector undertakings and banks of the Central Govt. against whom income-tax demand of Rs. 10 lakhs or above was outstanding as on 30.9.1991. A statement of these undertakings and banks and the amount of income-tax outstanding in each case is enclosed

(c) A large part of the demand is disputed in appeals etc. and the appellate authorities have been requested to dispose of the appeals on priority basis. In some cases. adjustment of tax refunds against these demands or verification of tax payments is pending. In some other cases, the tax demands stand paid after 30.9.1991. Recovery action in all these cases is periodically monitored at the level of Commissioner of Income-tax and above.

STATEMENT

SI.No.	Name of the Undertaking	Income-tax outstanding as on 30.9.1991 (Rs. in lakhs)
1	2	3
1.	M/s Andrew Yule & Co. Ltd.	173.00
2.	M/s Bharat Aluminium Co. Ltd.	100.71
3.	M/s Bharat Heavy Electricals Ltd.	2520.00
4.	M/s Hindustan Cables Ltd.	6312.56
5.	M/s Electronic Corporation of India Ltd.	280.10
6.	M/s H.M.T. Ltd.	465.55
7.	M/s India Petrochemicals Corpn. Ltd.	157.27